

SHRI SUBHASHISH CHAKRABORTY: Sir, through you, I want to know from the hon. Minister whether there is any specific physical education syllabus recommended by the Ministry to ensure that the training in athletics and sports begins at the school level itself and the minimum qualification recommended for physical education teachers.

श्री प्रकाश जावडेकर: फिज़िकल एजुकेशन टीचर्स जहां है, वहां फिज़िकल एजुकेशन की एक्टिविटी होनी चाहिए। एक दिन प्रधान मंत्री ने जब छात्रों से सवाल किया, उन्होंने भरे हुए विज्ञान भवन के ऑडिटोरियम में पूछा कि रोज़ तीन बार खेलने के कारण किसको पसीना आता है, तो एक हाथ भी ऊपर नहीं उठा। इसका मतलब लोग खेलते नहीं हैं, तभी प्रधान मंत्री जी ने कहा केवल कंप्यूटर, मोबाइल, टी.वी. और किताब ही पढ़ाई नहीं है, पढ़ाई ग्राउण्ड में भी होती है और महत्वपूर्ण है, इसलिए हम एक तरफ करिकुलम भी कम कर रहे हैं और दूसरी तरफ फिज़िकल एजुकेशन, वैल्यु एजुकेशन, लाइफ स्किल एजुकेशन और एक्सपीरिएंशल लर्निंग को जगह दे रहे हैं।

Facilities in LIG flats of DDA

*227.SHRI P. BHATTACHARYA: Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government is aware that the LIG flats allotted in Sector 23B Dwarka under DDA Housing Scheme 2014 and 2017 do not have any proper connectivity and they lack basic amenities;

(b) if so, the details of remedial measures taken to provide proper public transport system, primary health centres, parking spaces, markets, parks, etc.; and

(c) by when the above mentioned basic facilities would be made available for the residents?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Delhi Development Authority (DDA) has informed that the public transport system is functional and available upto Pochanpur village in Sector-23 B Dwarka, which is approximately 300 to 400 metres away from the LIG flats in that sector. There are 15 shops in the Sector-23 B LIG flats Dwarka, out of which 03 have been allotted to Kendriya Bhandar and 03 for NAFED outlet with a Mother Dairy milk booth functional. Facilities like Primary Health Centers, Parking space, Markets, Parks etc. are also available in the area around the Sector. In order to further improve the basic

amenities, 06 Community Centres and 03 Anganwadi centres, are to be handed over to the Residents Welfare Association, after they apply as per policy.

MR. CHAIRMAN: This question is specific to certain flats in a sector of Dwarka, so supplementary questions should be in that direction.

SHRI P. BHATTACHARYA: Sir, the Lower Income Group Housing Pocket, which has almost 10,000-plus residents, does not have any primary health centre. The Government Hospital is far away from the society and the private hospital situated in this area is beyond the reach. I would like to know this from the hon. Minister. The reply has been given to us quoting the Delhi Development Authority that there is a primary health centre. But where is that primary health centre? For ten thousand people, do you think a primary health centre, if at all, can provide for all of them?

MR. CHAIRMAN: Mr. Minister, is there a primary health centre? Where is it? It is simple.

SHRI HARDEEP SINGH PURI: Sir, there is a primary health centre. Sector 23B, Dwarka is a fully developed DDA colony. It has a primary health centre, parking space, markets and is accessible. Let me inform the hon. Member that Sector 23B is very close to Pochanpur Village. It also has access in terms of Metro Stations of Sectors 10 and 21 of Dwarka which are at a distance of less than one kilometer; in fact, it has a distance of about 500 metres. Go, I think I would be very happy to take the hon. Member and show him the development. I would be very happy to escort the hon. Member.

MR. CHAIRMAN: Good. Both of you can travel.

SHRI HARDEEP SINGH PURI: I have the map of the area.

MR. CHAIRMAN: Puriji, please. The problem with the Ministers is that they have been starving and not getting an opportunity to explain. So, when they are getting time now, they want to take more time. ...(*Interruptions*)...

SHRI P. BHATTACHARYA: Sir, this is for your information. One day I met the hon. Minister. He was kind enough to talk to me.

MR. CHAIRMAN: What is the supplementary?

SHRI P. BHATTACHARYA: He gave instructions to the Vice-Chairman, DDA, to talk to those affected people. But, unfortunately, the discussion did not take place yet. I would like to know from the hon. Minister: When will the Delhi Development Authority start talking to the beneficiaries?

SHRI HARDEEP SINGH PURI: Sir, let me assure the hon. Member that the Vice-Chairman, DDA, has been meeting residents not only of Sector 23B of Dwarka but also of Rohini and all others on a regular basis. ...*(Interruptions)*...

MR. CHAIRMAN: Bhattacharyaji, please. ...*(Interruptions)*... That is not the way. ...*(Interruptions)*...

SHRI P. BHATTACHARYA: They had no discussion. ...*(Interruptions)*...

SHRI HARDEEP SINGH PURI: Sir, I greatly respect the hon. Member's desire to speak to the Vice-Chairman, DDA. ...*(Interruptions)*... I have satisfied myself. ...*(Interruptions)*...

MR. CHAIRMAN: Bhattacharyaji, I will have to go to the next question then. ...*(Interruptions)*... You can't do that. ...*(Interruptions)*... Next question. ...*(Interruptions)*...

SHRI HARDEEP SINGH PURI: Sir, I have satisfied myself ...*(Interruptions)*... and reassure the Hon'ble Member that the Vice-Chairman has been regularly meeting the concerned citizens. ...*(Interruptions)*...

MR. CHAIRMAN: Shrimati Shanta Chhetri. ...*(Interruptions)*... Mr. Minister. ...*(Interruptions)*... Mr. Puri, are you able to hear me or not? ...*(Interruptions)*... When the Chair says something, it must be respected by everyone including Ministers. ...*(Interruptions)*... This is not going on record.

SHRI P. BHATTACHARYA: *

MR. CHAIRMAN: Now, Shrimati Shanta Chhetri.

SHRIMATI SHANTA CHHETRI: Sir, will the Minister of Housing and Urban Affairs be pleased to state this? There are news reports which state that DDA flats for Economically Weaker Sections category were allotted to the people who had applied for flats under Lower Income Group category. The allottee flats are smaller in size. Is the Government aware of such reports? If so, what is the action taken by the Government in this regard and what is the total number of unused flats lying with the DDA at present?

MR. CHAIRMAN: You can't ask two to three supplementaries. Ask only one supplementary.

SHRIMATI SHANTA CHHETRI: Okay, Sir.

*Not recorded.

SHRI HARDEEP SINGH PURI: Hon. Chairman, I want to assure the hon. Member that I have personally interacted with those who were allotted those flats and I want to place on record that the schemes were advertised in newspapers, and information regarding plinth area and tentative cost was indicated in the schemes. So, for anyone to claim that they were allotted flats of a smaller size as against a bigger size which they had applied for, is factually incorrect. Yes, we still keep getting complaints from people who, after they were advised to go and look at the plinth area and satisfy themselves, feel that the flats are perhaps smaller than they anticipated. They have come up with a number of requests. Some of these include a desire to reimburse come expenditure. The costing of these flats was done in a scientific manner.

Reservation of seats in private schools for EWS students

*228.SHRI DEREK O'BRIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of private schools that are required to reserve seats for students of Economically Weaker Section (EWS) and the number of such seats available, year-wise and State-wise since 2015;
- (b) the number and proportion of such seats in private schools which have been filled during that period, year-wise and State-wise;
- (c) the steps taken to increase awareness about the availability of vacant seats;
- (d) whether complaints have been received against any private school for non acceptance of EWS students; and
- (e) if so, the details thereof and the action taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for access to elementary schools for children within the defined area or limits of neighbourhood. Section 12(1)(c) of RTE Act 2009 mandates all private unaided schools and special category schools to admit in class I, to the extent of at least 25% of the strength, children belonging to weaker section and disadvantaged group. The RTE Act under section 12 (2) also makes provision of reimbursement of expenditure to schools